

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 336/MP/2024

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest.

Petitioner : SEIL Energy India Limited

Respondent : APPCC and 3 ors.

Date of Hearing : **25.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, SEIL
Shri Yashawi Kant, Advocate, SEIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, AP Discoms sought adjournment of the hearing on the ground that the arguing counsel was not available.

2. Accordingly, the hearing of the petition was adjourned.
3. The Petition shall be listed for hearing on **3.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

